been taken in case of missing defence personnel of 1971 War. The Government will continue to take up the issue of missing defence personnel with the Government of Pakistan as it has been doing in the past.

Delay in production by naval shipyards

1674. MS. MABEL REBELLO: Will the Minister of DEFENCE be pleased to state:

- (a) does the Government acknowledge that certain key strategic projects undertaken by the naval shipyards under the licenses production have been delayed;
- (b) if so, whether such a delay is due to lack of human resources and physical infrastructure at the shipyards;

whether it is **a** fact that the delay has been also caused due to non-transfer of design and key systems by the supplier; and

if so, what steps are being taken by the Government to discount repeated delays in strategic projects undertaken by the shipyards

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) Defence projects have long gestation periods due to their complexities and scope of work. Further details can not be divulged in the interest of National Security.

Pension to retired defence civilian employees

1675. SHRIMATI VIPLOVE THAKUR: Will the Minister of DEFENCE be pleased to state:

the number of retired defence civilian employees in the country;

whether it is a fact that they receive their pension from the Defence budget;

whether it is also a fact that Canteen Stores Department (CSD) services facility is not available to them; and

if so, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) The number of retired defence civilian pensioners is assessed to be 5,08,537 as on 1.4.2007, including family pensioners.

While defence civilian pensioners of the three Services receive their pension from Defence Pensions Budget (Demand No. 21), some other pensioners, such as those from the Defence Accounts Department and the Coast Guard Organisation are paid pension out of the Civil Pension Budget (Demand No. 39).

and (d) Canteen facilities have not been extended to retired defence civilian pensioners because there is no provision.

Housing to defence personnel

1676. SHRI RAJ NATH SINGH: Will the Minister of DEFENCE be pleased to state:

(a) the names of the welfare bodies/societies which are meant to provide housing to defence personnel on "no profit no loss' basis;

the details of the defence personnel who are officiating on these societies;

whether Ministry of Defence provides any office space, logistical and monitory support to these societies or helps them in getting land at concessional rates;

whether Government has any mechanism to ensure that these societies function as per their mandate;

- (e) if so, the details thereof; and
- (0 if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU):

- (a) (i) Army Welfare Housing Organization (AWHO), and
 - (ii) Air Force Naval Housing Board (AFNHB).

Details are given in the Statement [See below].

Only office space is provided for which rent is being paid by AWHO & AFNHB to the Government.

to (f) AWHO and AFNHB are the private Societies registered under Societies Registration Act of 1860. They are functioning through their Boards to provide houses to serving as well as retired defence personnel and their widows on a "No profit No loss" basis and are subject to the same regulatory mechanism as any other society registered under the aforesaid Act.

Statement

Details of the Defence Personnel officiating in Ihe Housing Societies:

I. Army Welfare Housing Organizaton (AWHO):

3. Officer of the rank of Air Commodore from Air Force

1. Adjutant General, Integrated Headquarter	Ex-officio Chairman
(Army), Ministry of Defence	
2. Quarter Master Guard, Integrated	Ex-officio Member
Headquarter (Army), Ministry of Defence	
3. Engineer-in-chief, Integrated	Ex-officio Member
Headquarter (Army), Ministry of Defence	
4. Director General, Discipline Ceremonial & Welfare,	Ex-officio Member
Integrated Headquarter (Army), Ministry of Defence	
5. An Officer of the rank of Colonel from Army	On Deputation as
	Secretary, AWHO
IL Air Force Naval Housing Board (AFNHB);	
1. Air Officer-in-charge Administration,	Ex-officio,
Air Headquarter or	Chairman
Chief of Personnel, Integrated Headquarter	
(Navy), Ministry of Defence	
2. Officer of the rank of Rear Admiral from	On deputation as
Naval Headquarters	Director General,
	AFNHB

On deputation as

		~
	Headquarters	Deputy Director General, AFNHB
4.	Asst. Chief of Air Staff (Personnel Airmen & Civilians), Air Headquarters	Ex-officio Member
5.	Asst. Chief of Air Staff (Accounts), Air Headquarters	Ex-officio Member
6.	Asst. Chief of Air Staff (Works), Air Headquarters	Ex-ofFicio Member
7.	Asst. Chief of Personnel (Personnel & Conditions), Integrated Headquarter (Navy) Ministry of Defence	Ex-oificio Member
8.	Principal Director of Pay & Allowances, Integrated Headquarter (Navy), Ministry of Defence	Ex-officio Member
9.	Principal Director of Works, Integrated Headquarter (Navy), Ministry of Defence	Ex-officio Member
10.	Principal Director of Personnel Services, Air Headquarters. Rehabilitation of Ex-Servicemen	Ex-officio Member

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Rehabilitation of ex-servicemen

 \dagger 1677. SHRI RAVULA CHANDRA SEKAR REDDY: Will the Minister of DEFENCE be pleased to state:

whether the Government is ensuring rehabilitation of ex-servicemen properly;

if so, the steps taken in this direction during the last three years;

whether there is any special drive for recruiting the retired jawans into the State police forces; and

if so, the details thereof?

Wntten Answers to

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) Yes, Sir. The rehabilitation of Ex-servicemen is an on-going process. The Government has taken several steps in this regard.

(b) With a view to upgrade the skills of retiring Personnel Below Officer Rank (PBOR) and Ex-Servicemen (ESM) of Armed Forces a large number of quality job oriented courses are conducted by Training Directorate of Directorate General of Resettlement (DGR). The details of ESMs trained during the last three years in various rehabilitation courses are as under:—

Year	PBOR	ESM
2005-2006	5066	843
2006-2007	7369	267
2007-2008	8731	269*

^{*}Up to November 2007.

The Central Government has also made the following reservation for ESM:

[†] Original notice of the question was received in Hindi.